

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 107  
CAA-26/ND/2020**

**IN THE MATTER OF:**

**M/s K.R. Equipments Pvt. Ltd. and  
M/s Cleanauto Solutions Pvt. Ltd.**

**...APPLICANT**

**Section**

**Under Section 230-232**

**Order delivered on 28.08.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:Mr. Praveen Kumar Mittal,  
Advocate**

**For the RD/OL**

**:Ms. Tania Sharma, Advocate**

**For the Income Tax Department**

**:Ms. Vibhooti Malhotra, Sr. St.  
counsel and Mr. Shailendra  
Kishore Singh, Jr. St. counsel**

**ORDER**

Heard the submissions made by the counsel for the applicants and also counsel appearing on behalf of the RD. The counsel appearing on behalf of the RD has submitted that on 22<sup>nd</sup> August, 2020 they have filed their response and the counsel appearing on behalf of the applicant has prayed for time for response. Therefore the counsel for the RD has agreed to provide a copy of the reply dated 27<sup>th</sup> August, 2020 to the counsel for the applicants and the counsel for the applicant may file his response at the earliest. Let the matter be listed on 7<sup>th</sup> September, 2020.

**— Sd —**

**(V.K. Subburaj)  
Member (T)**

**— Sd —**

**(P.S.N. Prasad)  
Member (J)**

(Annu)